

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH: KOLKATA.**
**Appeal No. 09/2024/EZ arising out of O.A. No.
94/2021/EZ Filed by Chittaranjan Mahanta & others Vs.
State of Odisha & others**

Chittaranjan Mahanta & Ors.

.....Applicant (S)

-Versus-

State of Odisha & Ors.

..... Respondent (S)

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Cuttack.
Dt. 09 . 01 . 2025

By the Respondent No.4 through

Sri Satyabrata Mohanty
Addl. Government Advocate

mohanty12satyabrata@ganai.com
Cell No. 9439311100

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH: KOLKATA.**
**Appeal No. 09/2024/EZ arising out of O.A. No.
94/2021/EZ Filed by Chittaranjan Mahanta & others Vs.
State of Odisha & others**

Chittaranjan Mahanta & Ors.

.....Applicant (S)

-Versus-

State of Odisha & Ors. Respondent (S)

**COUNTER AFFIDAVIT FILED BY COLLECTOR,
SUNDARGARH, RESPONDENT NO. 4**

I, Sri Manoj Satyawan Mahajan, aged about 31 years, S/o. Satyawan Shamrao Mahajan, at present working as Collector & District Magistrate, Sundargarh, At/Po/Dist.-Sundargarh, do hereby solemnly affirm and state as follows:

1. That, I am the respondent No. 4 in this Interlocutory Application and well acquainted with the facts of the case and as such competent to swear this affidavit in my official capacity.
2. That, I have gone through the notice of the Registrar National Green Tribunal, Eastern Zone Bench, Kolkata order dtd.13.11.2024 of this Hon'ble Tribunal and understood the contents thereof. I am well acquainted with the facts of this case on the basis of official records.
3. That, it is humbly submitted that, as per order dtd. 13.11.2024 passed by this Hon'ble Tribunal in Appeal No. 09/2024/EZ (IA No. 94/2024/EZ) the Tahasildar,

Surendra Prasad Dhal
Advocate
NOTARY, CUTTACK

9-1-2025



Manoj

committee has also suggested that the plant should engage the local people by providing employment & addressing the health issues of the villagers around the proposed site through regular medical checkup as well as treatment facilities and create a green belt all along the boundary of the proposed plant. The true copy of the letter No. 5387, dated 11.12.2024 of the Tahasildar, Lahunipara and inspection report of the committee are annexed herewith as **Annexure-B** and **Annexure-C** respectively.

5. That, it is pertinent to mentioned here that the Chief General Manager (Land), IDCO, Bhubaneswar has allotted the leased out Government land measuring an area of Ac. 117.00 dec. out of total area of Ac. 167.75 dec. in plot No. 1104/P and 1107/P under Hal khata No. 118 (AJA) of village- Kapanda of Lahunipara Tahasil in favour of M/s Kai International Pvt. Limited to set up Iron Ore Beneficiation Plant of 1.50 MTPA in Phase-I. The true copy of report of the Chief General Manager (Land), IDCO, Bhubaneswar vide his memo No. 12688, dated 06.08.2021 is annexed herewith as **Annexure-D**.

6. That, it is humbly submitted that Divisional Forest Officer, Rourkela Division vide his letter no. 187/4F (Misc) Dt 04.01.2025 has submitted that the proposed project is not expected to have any significant adverse impact on the flora and fauna of the nearby forests as well as the proposed site is not a part of the National Park, Wildlife Sanctuary, Critical Wildlife Habitat, Elephant or Tiger Corridor. Also there are no reported Man-Animal conflict cases in this area

2/9-1
Surenra Prasad Dha
Advocate
NOTARY, CUTTACK

in the years 2021-22 or 2022-23. The true copy of report of the Divisional Forest Officer, Rourkela Division vide his Letter No. 187/4F (Misc), dated 04.01.2025 is annexed herewith as **Annexure-E.**

7. That, it is humbly submitted that the Regional Officer, State Pollution Control Board, Rourkela has submitted inspection report of Er. B.K Bhoi, D.E.E, Dy. Env. Engg. And Dr. A.K. Mallick, Addl. Chief Env. Scientist and Regional Officer from which it reveals that MoEF & CC has granted environmental clearance for Greenfield Project for installation of Iron Ore Beneficiation Plant- 1.5 MTPA throughout (1.16 MTPA High Grade Ore) Iron Ore Pelletization Plant- 1.2 MTPA and Producer Gas plant- 27,000 Nm³/hr by M/s KAI International Private Limited. The report of the Regional Officer, State Pollution Control Board, Rourkela vide his letter No. 5621, dated 12.12.2024 is annexed herewith as **Annexure-F.**

7. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing materials has been concealed therefrom.

Sundargarh
Depoent.

Collector
Sundargarh

29.1
Surendra Prasad Lna
Advocate
NOTARY, CUTTACK

VERIFICATION

I, Sri Manoj Satyawan Mahajan, aged about 31 years, S/o. Satyawan Shamrao Mahajan, at present working as Collector & District Magistrate, Sundargarh, At/Po/Dist.- Sundargarh, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed there from.

Verified at Sundargarh on this ^{4th} day of January, 2025.

Manoj Satyawan Mahajan
✓
VERIFICANT

Collector
Sundargarh

2/9-1
Surendra Prasad Dha
Advocate
NOTARY, CUTTACK

AFFIDAVIT.

I, Sri Manoj Satyawan Mahajan, aged about 31 years, S/o. Satyawan Shamrao Mahajan, at present working as Collector & District Magistrate, Sundargarh, At/Po/Dist.- Sundargarh, do hereby solemnly affirm and state as follows:-

1. That I am the Respondent No.4 in this case. I am well acquainted with the facts of the case and as such competent to swear this affidavit in my official capacity.
2. That the facts stated above are true to the best of my knowledge and based on official records.

Identified by:

✓
Manoj Satyawan Mahajan
 Deponent. ✓
 Collector
 Sundargarh ✓



The above named Deponent
 Solemnly affirm on 9-1-2025
 Being Identified
 by S. S. Mohapatra
P. N. S. Mahapatra

9.1.2025

Surendra Prasad Dhal
 Advocate
 NOTARY, CUTTACK



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, SUNDARGARH
(JUDICIAL SECTION)

E-mail: dm-sundargarh@nic.in, dcjudicialsng@gmail.com, FAX-
06622-273166, PIN- 770001

No. 4748

Date. 9.12.24

To,

The Tahasildar, Lahunipara/ Divisional Forest Officer, Rourkela

Sub: Regarding submission of action taken report in Appeal No. 09/2024/EZ (IA No. 94/2024/EZ) filed by Chittaranjan Mahanta & others.

Ref: Letter of Deputy Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata & Order dtd 13.11.2024 of Hon'ble NGT, Kolkata.

Sir,

With reference to the letter on the subject cited above, I am to enclose herewith the letter received from Deputy Registrar, Hon'ble NGT, EZ, Kolkata as well as Order dt.13.11.2024 of National Green Tribunal, Eastern Zone Bench, Kolkata passed in Appeal No. 09/2024/EZ (IA No. 94/2024/EZ) filed by Chittaranjan Mahanta & others and request you to submit the action taken report to the undersigned within 03 days to comply the aforesaid order and filed counter affidavit within stipulated time at this end.

Yours faithfully,

Additional District Magistrate
Sundargarh

Memo No. 4749 Dt 9-12-24

Copy to the Sub-Collector, Bonai for information and necessary action.

Additional District Magistrate
Sundargarh

True Copy Attested

Assistant Collector Judicial
Collectorate, Sundargarh

OFFICE OF THE TEHSILDAR, LAHUNIPARA

Letter No. 5387 /Dt. 11.12.2024

To

The Additional District Magistrate, Sundargarh.

Sub: -

Regrading submission of action taken report in Appeal No. 09/2024/EZ (IA No. 94/2024/EZ) filed by Chittaranjan Mahanta & Others.

Ref: -

District office Letter No. 4748/dt.09.12.2024.

Sir,

With reference to the letter on the subject cited above, I would like to intimate that the public hearing was conducted by the State Pollution Control Board on 24.05.2022 for obtaining environmental clearance for installation of Iron Ore Beneficiation plant in respect of KAI International Pvt. Ltd. The venue fixed for public hearing was coming under the jurisdiction of same Gram Panchayat Bad Purunapani of the concerned villages.

Further, as per direction of Hon'ble National Green Tribunal, Eastern Zone, Kolkata, in its order dated 07.02.2023, In Original Application No. 94/2021/EZ a Joint Committee has been constituted comprising of nominee of DG Forest, MoEF&CC(not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneswar, PCCF(HoFF), Odisha, Chief Wildlife Warden and the Collector, Sundargarh. The committee may undertake visit to the site, ascertain the impact of the project of the wildlife, forest and environment including the adjoining rivers and other environmentally sensitive areas. Accordingly, the committee have submitted the report which has been taken in the case by the Hon'ble National Green Tribunal, Eastern Zone, Kolkata. The copy is enclosed herewith for kind reference.

Further, I would like to intimate that the Appeal No. 09/2024/EZ (IA No. 94/2024/EZ) has been filed by the appellant on Environmental Clearance. The undersigned is not competent to take any action on the Environmental Clearance.

This is for favour of kind information and necessary action.

Yours faithfully,

Encl: As above.

Memo No. 5388 /Dt. 11.12.2024Tehsildar, Lahunipara
Tehsildar
Lahunipara

Copy submitted to the Sub-Collector, Bonai for favour of kind information and necessary action with reference to his letter No. 6822/dt. 09.12.2024.

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Assistant Collector, Judicial
Collectorate, SundargarhTehsildar, Lahunipara
Tehsildar
Lahunipara

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भारत सरकार / Government of India
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest and Climate Change
 एकीकृत क्षेत्रीय कार्यालय / Integrated Regional Office
 ४३, चंद्रसेखरपुर / A/3, Chandrasekharpur
 भुवनेश्वर - 751 023, ओडिशा / Bhubaneswar - 751 023, Odisha



Telephone: 0674 - 2301213, 2302432, 2301248, 2302452, 2302453. E-mail: roez.bsr-mef@nic.in

File No. 107-469/21/EPE

Date 10.05.2023

To

The Inspector General of Forests(ROHQ),
 Ministry of Environment, Forest & Climate Change,
 Indira Paryavaran Bhawan, Jor Bagh Road,
 Aliganj, New Delhi - 110001
 Government of India

Sub: In compliance of the order dated 07.02.2023 passed by the Hon'ble National Green Tribunal, National Green Tribunal, Eastern Zone, Kolkata in Original Application no. OA 94 of 2021 Chittaranjan Mohanta vs State of Odisha-reg

Ref: Hon'ble National Green Tribunal Order dated 07.02.2023

Sir,

With reference to the subject and reference cited above I am directed to state that as per the order dated 07.02.2023 the Hon'ble tribunal had constituted a committee for the site visit in the aforesaid matter. As per the order(attached herewith) it is directed that "The report may also be placed on the website of Integrated Regional Office of MoEF&CC for being accessed by the applicants or any other interested persons who will be free to respond to the report before the next date." Site visit was conducted on 18.03.2023 and 28.04.2023. The Site Visit report has been submitted to the Hon'ble National Green Tribunal, Eastern Zone. As this regional office does not have any particular website therefore it is requested to direct the concerned official/department to upload the report in the Ministry's Website. The matter is posted on 19.05.2023.

This is for kind information. Please.

Yours faithfully,

Encl: As above

Tonelato
 (Dr T.H Mahato)
 Scientist 'D'

Copy to:

1. Shri Alok Tewari, Deputy Director General, (MoEFCC), National Informatics Centre, New Delhi, Government of India email: alok.tiwari@nic.in
2. The Registrar, National Green Tribunal, Eastern Zone Branch, Finance Centre, 3rd Floor New Town, Kolkata-700161, For Kind Information please.
3. Shri Soumitra Mookherjee, Advocate, 14a, Priya Nathi Mallick Road Bhawanipore, Kolkata-70002 E-Mail: soumitramookherjee@gmail.com, With a copy of the report, For Kind Information and necessary action.

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14/05/2023
 Assistant Collector Judicial

Report of Committee, as per Hon'ble National Green Tribunal's Order in the matter of OA No 94/2021/EZ (Chittaranjan Mahanta &Ors.Vs State of Odisha &Ors) to ascertain impact of the project on the wildlife, forest and environment including the adjoining rivers and other environmentally sensitive areas.

Hon'ble National Green Tribunal, Eastern Zone, Kolkata, in its order dated 07.02.2022, In Original Application No. 94/2021/EZ has constituted a Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneshwar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh.

The Hon'ble National Green Tribunal, Eastern Zone has further directed that "The Committee may undertake visit to the site, ascertain impact of the project on the wildlife, forest and environment including the adjoining rivers and other environmentally sensitive areas. The Committee may meet within one month. It will be free to associate any other Individual/Institution/agency and interact with the stake holders"

After the receipt of the order of the Hon'ble NGT, the copy of the order was communicated to all the members and the Director General of Forests(DGF) was requested to nominate an officer not below the rank of Additional Director General(ADG) for the said committee.

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Assistant Collector, Judicial
Collectorate, Sundargarh

As per the direction of the Hon'ble National Green Tribunal a meeting was conducted in the hybrid mode involving all the members of the committee on 06.03.2023.

PCCF & HOFF, Odisha, PCCF Wildlife, Odisha, PCCF (FD & Nodal Officer, FC Act), Odisha, DDGF(C), Integrated Regional Office, Bhubaneswar, ADM Sundargarh (In-charge DM, Sundargarh), SDM Bonai, Dr.T.H.Mahato, Scientist D, Regional Office Bhubaneswar of MOEF&CC, were present in the meeting.

In the meeting RCCF, Rourkela, Dr. T.H Mahato, Scientist 'D', IRO Bhubaneswar, representative of SIEAA were co-opted for the committee. In the meeting it was unanimously decided to carry out the site visit on 18th March 2023.

The site was visited by committee on 18.3.2023. Shri Debidutta Biswal, PCCF & HoFF, Odisha, Shri Sushil Kumar Popli, Chief Wildlife Warden, Odisha, Shri A.T Mishra, DDGF(C), IRO, Bhubaneswar, Dr. Gavall Parag Harshad, Collector & District Magistrate, Sundargarh were present during site inspection. Among the co-opted members Sri Arun Kumar Mishra, RCCF, Rourkela and Dr T H Mahato, Scientist 'D', IRO, Bhubaneswar, Dr Pradeepta Nayak, SEIAA, Odisha were present. The information regarding the visit of this committee was given to the petitioner Sri Sankar Prasad Pani, Advocate and the owner of the proposed plant Shri Suresh Agarwal.

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[Signature]
Assistant Collector Judicial
Collectorate, Sundargarh



The site was again visited by Nominee of DGF, Sri S P Yadav, ADGF, MoEF&CC, along with forest officials and officials of the revenue department on 28.04.2023.

LOCATION OF THE PROJECT:

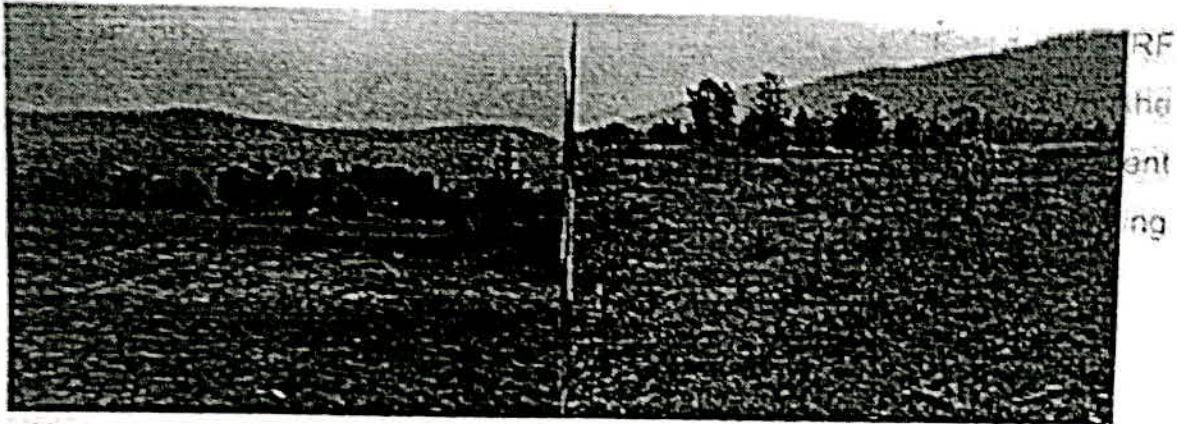
The project site is located in Kapanda mouza of Bonai block of Sundergarh District. Initially about 117 acres of land was selected for this purpose which was later reduced to 47.74 Acres. The proposed site is surrounded by Hillocks from three sides. The Purnapani- Budhikhutini-Samardari PF is in the eastern side of project site. The Kukia RF is located in the west side of the project site. In the other side there is a hillock which is not a notified forest. The Brahmani river is located at about 2.0 km from the proposed site. The proposed site is not a part of any National Park, Wildlife Sanctuary, Critical wildlife habitat, Elephant or Tiger corridor. It is not within the Eco sensitive zone of any protected area. The nearest PA is Badrama Wildlife Sanctuary which is about 50 kilometer from the proposed

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Lev
 Assistant Collector Judicial
 Collectorate, Sundargarh
 28/04/2023

site. The forests of the Purnapani- Budhikhutini-Samardari PF and Kukia RF are having less than 0.4 crop density and has been kept in the Rehabilitation cum Plantation Working Circle as per the Compartment history available in the Rourkela Forest Division. The Google map showing the proposed site is attached as annexure R/1.



STAKEHOLDER COSULTATION

During the site inspection besides the member of the committee the officials of the Revenue department Sub Collector, Bonai , Tahasildar, Bonai , and the Amin of that area and officials of the Forest department DFO , ACF and Range officer of Rourkela Forest Division were present. The petitioner's advocate Shri Sankar Prasad Pani , the owner of the proposed plant and some of the villagers from Kapanda and Patajharua were also present.

The committee interacted with the villagers of both the villages. The village Kapanda is located 2 km away from the project site. Another village Patjharua is located near the site .

During interaction , some of the villagers were apprehensive about the dust pollution because of smoke from chimney and water pollution because

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bc
09/11/25
Assistant Collector Judicial
Collectorate, Sundargarh

of polluted water from the plant. Some of the villagers were opposing because they are of the opinion that the black dust from the plant will act as layer in the leaves of the vegetable crop they are growing and consequently the production will be reduced .They are also apprehensive that the polluted discharge from the plant will pollute the ground water as well as the surface water.

Some of the villagers were in favour of the plant because they are of the opinion that they will get employment because of the plant. At the same time they were saying that the company should engage the local people in the plant.



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Assistant Collector of Judicial
Collectorate, Sundargarh

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EFFECT ON WILDLIFE:

During discussion with the villagers, some of the villagers said that last year one elephant had visited the forests of their village. The villagers also said that they have also spotted one wild boar few months back. As per the man- animal conflict report submitted by DFO, In the last three years (20-21, 21-22, 22-23) 2 cases of crop damage in Nuagaon village and one case of crop damage in Kapanda village have been reported. These cases are only in the year 20-21. As per the report no man animal conflict case has been reported in 21-22 & 22-23 in this area. The man animal report is attached as annexure R/2.

As per the report of the DFO; discussion with the villagers, and the site visit, it was observed that area in question is not of much significance from wild life point of view. Further, the proposed site is not a part of the National Park, Wildlife Sanctuary, Critical wildlife habitat, Elephant or Tiger corridor. It is not even within the Eco sensitive zone of any protected area. In fact, the nearest PA is Badrma which is about 50 km from the proposed site. Therefore, the proposed plant will not have any significant impact on wildlife.

EFFECT ON FOREST:

The Purnapani- Budhikhutini-Samardari PF and the Kukla RF are located close to the proposed site. As per the Compartment history available in Rourkela Forest division, these forests come under Dry Peninsular Sal forest. The canopy density is less than 0.4 and these forests have been kept under rehabilitation and Plantation working circle. As per the available record in the state forest department no flora or fauna is endemic to this area. Therefore the proposed project will not have any significant effect on the Flora and Fauna of the nearby forests.

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16/12/21
Assistant Collector Judicial
Collectorate, Sundargarh

Implementation of Proper Eco restoration plan can mitigate the adverse impact, if any.

EFFECT ON ENVIRONMENT:

The proposed plant is an integrated steel plant. In such plants the raw materials are to be transported to the site, which may give rise to dust pollution. The existing road that connects to the NH needs to be strengthened and mitigative measures like sprinkling water on the connecting roads have to be taken up.

The proposed plant is surrounded by hillocks. Therefore ESPs have to be installed and the chimney has to be designed of appropriate height and green belt plantation around the site to be taken up to mitigate air pollution.

In Integrated steel plants the effluent water has to be treated. Zero effluent discharge, provisions of ETPs, garland drains around the site, water harvesting structure etc. have to be stipulated to mitigate the water pollution.

EFFECT ON RIVER:

The nearest river Brahmani is located at about 2.0 km. from the proposed site. The Google map showing the location of the river with distance is annexed as annexure R/3. Therefore, conditions such as zero effluent discharge, ETPs, garland drain and water harvesting structures will ensure that the river water will not be contaminated.

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[Signature]
Assistant Collector Judicial
Collectorate, Sundargarh Page 7 of 8

(C)


OBSERVATION OF THE COMMITTEE

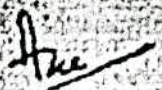
As discussed above, the proposed plant will not have any significant impact on wildlife and forests. There are no environmentally sensitive areas nearby. Like any other integrated steel plant, this will also have environmental concern, which can be addressed / mitigated by the stipulations indicated in the above paragraphs. These stipulations are indicative only and not exhaustive.

Further the plant should engage the local people by providing employment, address the health issue of the villagers around the proposed site through regular medical checkup as well as treatment facilities and create a green belt all along the boundary of the proposed plant. Wildlife Conservation plan, Eco restoration Plan for the surrounding forests will also help in mitigating the adverse impact.



 (Shri Satya Prakash Yadav)
 Additional Director General of Forest
 ADG(FC)
 MoEF&CC

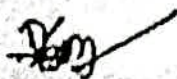

 (Shri Debidutta Biswal)
 PCCF & HoFF, Odisha



 (Shri Sushil Kumar Popli)
 Chief Wildlife Warden,
 Odisha


 (Shri A.T. Mishra)
 DDCIF(C), IRO Bhubaneswar
 MoEF&CC

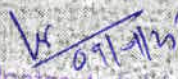

 (Dr. Givali Parag Harshad)
 Collector & District Magistrate
 Sundargarh, Odisha


 (Dr. T.J. Mahato)
 Scientist 'D'
 Integrated Regional Office,
 Bhubaneswar


 (Shri Pradeepta Kumar Nayak)
 Scientist, SFIAA, Odisha


 (Shri Anur Kumar Mishra)
 RCT, Raurekela, Odisha

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 Assistant Collector Judicial
 Collectorate, Sundargarh

No. IDCO/HO/P&A-LA-E-7751/2019-21

12687

Date: 06.08.2019

To

M/s. KAI International Pvt Limited,
Suresh Agrawal, CCC-23, CIVIL Township,
Rourkela District-Sundargarh (Odisha-769004)
(Mail Id-Info@groupkalinga.com)

Sub: Allotment of Govt. land measuring an area of Ac.117.00 in village Kapanda under Lahunipara Tahasil of Sundargarh District for establishment of Industries i.e. to set up of Iron Ore Beneficiation Plant of 1.50 MTPA.

Ref: - Your Application no. nil. dtd. 21.10.2019

Sir,

In pursuance to your application No. nil dtd. 21.10.2019 and recommendation of IPICOL letter No.6797 dtd. 17.09.2019, we hereby allot the leased-out Government land measuring an area Ac. 117.00 in village Kapanda under Lahunipara Tahasil in the district of Sundargarh more fully described in the schedule below in your favour for establishment of Industries i.e. to set up of Iron Ore Beneficiation Plant of 1.50 MTPA in Phase-I by M/s.KAI International Pvt Limited on the following terms and conditions:

01	You have already made total payment of Rs.21905272.00 (Rupees two crore nineteen lakhs six thousand two hundred seventy two) only towards land cost & other dues in respect of leased out Govt. land measuring an area Ac.117.00 in village Kapanda under Lahunipara Tahasil in the district of Sundargarh.
02	The land is allotted on leasehold basis for a period of 90 (ninety) years.
03	The land shall be utilized for establishment of Industries i.e. to set up of Iron Ore Beneficiation Plant of 1.50 MTPA in Phase-I in village Kapanda under Lahunipara Tahasil, in the District of Sundargarh only and shall not be sub-leased for any purpose to any other institution / individual.
04	The allottee will have to pay the annual rent of the demised land amounting to Rs.240201/- (Rupees two lakh forty thousand two hundred one) only in respect of Govt. land measuring an area Ac. 117.00 in village Kapanda under Lahunipara Tahasil in the district of Sundargarh along with applicable GST of Rs. (to be decided). The above rate will be subject to revision consequent upon the appropriate decision taken by the concerned Revenue Authority from time to time. The allottee will have to pay the

B/S

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Assistant Collector Judicial
Sundargarh

	differential land dues if any, to be decided in future, If project / Industries found to be under Negative list as per IPR 2015.
05	For any construction or addition or alternation to the existing building and for any additional construction, you shall submit the building plans and shall take up such construction, addition, alternation or additional construction only after obtaining approval of IDCO/appropriate authority.
06	The allottee shall abide by the guidelines of the Govt. in Energy Department/ GEDCOL and any revision thereto from time to time.
07	The allottee shall obtain necessary clearances from the State Pollution Control Board for establishment of proposed project on the allotted land before taking up any civil construction / industrial activities and will maintain the environmental balance which might be required at the time of commission of Industries.
08	a) The allottee shall also have to abide by all the applicable environment related laws / rules & regulations which are existing and which may be framed by the competent authority from time to time. b) The liquid effluent discharge of / from the industries must meet OSPCB prescribed norms.
09	The allottee shall have obtained clearance from Ministry of Environment and Forest, Government of India. The allottee shall abide by the provisions of prevailing forest laws, rule & guidelines issued by the State / Central Govt. from time to time.
10	The allottee shall abide by the provisions of OIHC Act, 1980 and rules / regulations made there under, including the decision of the Board from time to time. The allottee shall also have to abide by all the terms and conditions enumerated in the Deed of Agreement executed between the Collector, Sundargarh and IDCO vide No.11722100160 dt.08.03.21 Ac 117.00 in village Kapanda under Lahunpara Tahasil, in the district of Sundargarh including terms and conditions stipulated made by IIAC, SLSWCA & HLCA.
11	The allottee will take possession of the property on "as-it is" condition and no further demand for any development such as earth filling, raising and the levelling etc. shall be entertained. Any other improvement or development is purely at the responsibility of the allottee.
12	The allottee shall not transfer his right / title / interest in land either in part or in full including change of the constitution of the company without prior written permission of IDCO.

True Copy Attested

3	An agreement to lease shall be executed by the allottee/entrepreneurial ²⁰ Corporation (IDCO) for implementation of the project within the moratorium period in prescribed proforma (Proforma-B) of land regulation, 2016 of IDCO before taking over possession. The cost of the execution of agreement shall be borne by allottee.	365
14	After timely implementation of the project, lease deed will be executed between the Corporation and allottee for 90 (ninety) years from the date of possession/allotment of handing over of the land or for the balance lease period as appropriate.	
15	The allottee will have to start Civil Construction on the allotted land within six month and utilize the land and start commercial production within 3 (three) years from taking over possession, otherwise the same shall revert back to IDCO free from all encumbrances.	
16	The allottee shall submit the following documents before execution of agreement to lease.	
	<ul style="list-style-type: none"> a) Copy of Certificate of Incorporation. b) Copy of Article/ Memorandum of Association. c) A certified copy of the resolution passed by Board of Directors/Trustees accepting the terms and conditions of this letter and authorizing any of your Director / Representative to execute the Agreement to lease & take over possession of allotted land from IDCO on behalf of your company. d) An affidavit regarding present and permanent address of the Directors/Trustees of the company. e) An affidavit of permanent & present address of the authorizing officer, who will execute the Agreement to lease with IDCO. f) A brief profile of your project. g) Submission of consolidated map of your project. h) An undertaking to the effect that, the project area is within the administrative approval of Industries Department, Government of Odisha, to obtain land through IDCO by acquisition / alienation, not purchased the private land from the public through himself in the name of the Company and not encroached any Govt. land / private land. 	
17	The allottee shall make necessary provisions for peripheral development along with provisions for ancillary industries development at their own cost. These provisions shall have to be incorporated in your project report if not provided.	
18	The allottee shall make provisions for internal infrastructure development of allotted land including arrangement of roads, water supply and electricity for the project at their own cost.	True Copy Attested
19	The allottee shall make necessary provisions for adequate soil conservation and rain water harvesting structures therein to establish rain water conservation and	

harvesting system.

20 Financial closure for the project shall be completed within one year from the date of possession of land.

21 If construction work is not started within 6 (six) months, the lease will be deemed to have been cancelled at the end of 6 (six) month period. Further, if the land or any part of it is not utilized fully for the purpose for which it is sanctioned within a period of 5 (five) years, the same shall revert to IDCO free from all encumbrances.

22 In case the project land (private or government or both) is interspersed with forest land, the Project authorities allow free access to the local community till the same is alienated in your favour after obtaining due approval of the diversion proposal by the Ministry of Environment & Forest.

23 In case of Government land for felling of trees, enumeration of the number of trees shall be done and necessary cost shall be deposited with the government. In case of required private land, necessary clearance of the local DFO shall be obtained by the project authority before felling of trees.

24 The allottee shall have to abide by the decision, guidelines issued by the Govt. regarding employment & rehabilitation of displaced families. The rehabilitation site shall be kept at a reasonable distance from the reserve / protected areas and the oustees shall be provided with necessary agriculture & grazing land for sustenance.

25 Due opportunity shall be provided to the local people to express their views in Gram Sabha meeting in the scheduled area & public hearing shall be made by the Pollution Control Authority.

26 No waste water of the industry shall be released to the Reservoir / River. The user agency shall follow the guidelines of the Pollution Control Board.

27 The allottee shall abide by the terms and conditions of MoU, if executed with State Government.

28 The allottee shall develop green belt around the project site as per the detail conditions specified in the clearance issued by the MOEF & State Pollution Control Board (SPOB).

29 The allottee shall transfer the land along the State Highway to the state govt. as per requirement for development of common infrastructure / public purpose, through gift deed, if desired by Govt. in future.

30 The allottee shall be liable to pay the cost of standing trees standing over the leased

Two Copy Attested

Assistant Collector Judicial
Collectorate, Sundargarh
10/09/2015

out land as required by the District Administration

- 31 In addition to the above conditions the conditions imposed by Ministry of Coal, for allocation of Coal block in the District of Sundargarh and conditions stipulated in clearance / consent issued by MOEF Government of India & State Pollution Control Board, Odisha will be strictly adhered to.
- 32 The allottee shall have to take necessary clearance of the local DFO before felling of trees, if any, in case of both acquired private and Government land allotted in your favour.
- 33 The allottee shall pay any such sum towards land cost of the demised land demanded by the lessor consequent upon the lessor being required to pay more towards the compensation under the provision of Land Acquisition Act or in pursuance of the orders of Civil Court or any other authority enhancing the amount of compensation awarded by the Collector or other dues lawfully payable under the land acquisition proceedings or any reasons whatsoever. You shall agree and undertake to reimburse IDCO any sums or expenses incurred by IDCO towards payment of the higher cost or otherwise as may be assessed. The allottee shall also pay any other admissible Govt dues as point out by audit agency like CAG etc. Further, the allottee shall have to pay the differential land cost if any, to be decided in future, if found to be in negative list.
- 34 The allottee shall abide the decisions of the Rehabilitation and Periphery Development Advisory Committee (RPDAC) from time to time regarding rehabilitation and employment of displaced families and also abide by the guidelines / direction of Government of Odisha and other appropriate authorities regarding rehabilitation of displaced families.
- 35 That the allottee shall submit detailed information/status of the project as mentioned in GoIPAS, alongwith status of credit an employment uploading the same in the GoIPAS site by 31st March every year.
- 36 In the event of breach of any of the terms and conditions of the allotment stipulated above, allotment in question shall stand cancelled and the deeds executed, if any, with you shall also be cancelled. The allottee shall hand over possession of the allotted land within 15 days from the date of cancellation failing which the allottee shall be evicted from the demised property under the provisions of OINDC Act.1981/OPP (EUO) Act.1972.

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True Copy Attested
Handwritten signature
 Assistant Collector, Judicial
 Collectorate, Sundargarh

LAND SCHEDULE

Name of the Village	:	Kapanda ✓
Name of the P.S & P.S No	:	Gurundia, No. 77
Tahasil	:	Lahuni para ✓
District	:	Sundargarh ✓

Khata No.	Plot No.	Total Area in Acres.	Proposed area in Ac	Kissam
118(AJA) ✓	1104(P) ✓	99.00 ✓	86.00 ✓	Patita ✓
	1107(P) ✓	68.75 ✓	31.00 ✓	Patita ✓
TOTAL =		167.75	117.00 ✓	

BY ORDER OF CMD

Memo No. 12688 Dated: 06.08.2011
 Copy submitted to Joint Secretary to Government, Revenue & Disaster Management Department / Addl. Secretary to Government, Industries Department / Addl. Secretary to Government, Steel & Mines Department / District Magistrate & Collector, Sundargarh / Copy to Tahasildar, Lahuni para for kind information and necessary action.

Chief General Manager (Land)

Memo No. 12689 Dated: 06.08.2011
 Copy to Chief General Manager, Finance, IDCO / Divisional Head, IDCO Rourkela Division for information and necessary action.

Chief General Manager (Land)

True Copy Attested

12/09/11
 Assistant Collector Judicial
 Collectorate, Sundargarh



ଓଡ଼ିଶା ସରକାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଲହୁଣୀପଡ଼ା

ଫୋନ୍ ନମ୍ବର: ୦୬୬୬୫-୨୩୨୧୦୪, ଇ-ମେଲ: (1) lah.lahur@odisha.gov.in (2) lah.lahur123@gmail.com

ପତ୍ର ସଂଖ୍ୟା- _____

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To
The Divisional Forest Officer,
Rourkela Forest Division,
Rourkela.

Sub: Regarding permission for tree felling in plot No. 1104/p and 1107/p under khata No. 118 (AJA) in village- Kapanda, Lahunipara Tehsil, Sundargarh district for an area of Ac. 117.00.

Ref. - Your memo No. 5416/ Dtd. 02.09.2021.

Sir,
With reference to the memo on the subject cited above, I am to inform you that as per Hal RoR published on 03.10.1974, the land schedule is as follows:

LAND SCHEDULE

Village	Khata No.	Plot No.	Kisam	Area in Acre
Kapanda	118 (AJA)	1104	Patit	99.00
		1107	Patit	68.75

Further I am to say that Sabik record of the case land is not available in this office for which comparison statement is not prepared. However a copy of Hal khata No. 118 of village- Kapanda enclosed herewith for reference.

This is for favour of kind information and necessary action.

Yours faithfully

Sd/-
Tehsildar, Lahunipara

Memo No. 1796 / Dtd. 03.09.2021

Copy to the KAI International Pvt. Ltd. Rourkela for information and necessary action.

[Signature]
Tehsildar, Lahunipara
Tehsildar
Lahunipara

True Copy Attested

[Signature]
Assistant Collector Judicial

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ଅଧ୍ୟକ୍ଷ
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Handwritten signature and date: 23/10/74

Free Copy Attested

Deputy Commissioner
Judicial
Bargarh



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framed and finally published under section 96 (1) (c)
of the Orissa Survey and Settlement Act, 1958 read
with Rule 60 and Rule 29 of the Orissa Survey and
Settlement Rules, 1962. Oct 3 1974
Deputy Commissioner
Bargarh

Deputy Commissioner
Bargarh

Letter No. 5838/3F (Lease) - Dt. 20.09.2021

The Director,
KAI International Pvt. Ltd.
CCC-23, Civil Township, Rourkela,
Dist.-Sundargarh

Permission for tree felling of trees in Plot No.1104/P and 1107/P under
Khata No.118(AJA) in village Kapanda.

This Office letter No.5560 dtd.07.09.2021.

With reference to the letter on the above captioned subject, you are hereby
permitted to fell the following nos. of trees (as per tree enumeration list) from the plots as
mentioned below. The conversion list of logs and firewood billets should be submitted to this
office through the Range Officer, Banki for taking further course of action.

Name of the Village	Khata No.	Plot No.	Kisam of Land	Nos. of tree allowed for felling
Kapanda	118(AJA)	1104/P	Patit	1000
		1107/P	Patit	500

Yours faithfully,

[Signature]
20/9/21
Divisional Forest Officer,
Rourkela Forest Division.

Memo No. 5839/3F - Dt. 20.09.2021

Copy forwarded to the Range Officer, Banki Range for information and
necessary action. He is instructed to check the conversion list as submitted by the
applicant and forwarded to this office for taking further course of action.

[Signature]
20/9/21
Divisional Forest Officer,
Rourkela Forest Division.

True Copy Attestation

[Signature]
20/9/21



ବନଖଣ୍ଡ ଅଧିକାରୀ ତଥା ବନ୍ୟପ୍ରାଣୀ ତତ୍ତ୍ୱାବଧାରକଙ୍କ କାର୍ଯ୍ୟାଳୟ, ରାଉରକେଲା

OFFICE OF THE DIVISIONAL FOREST OFFICER CUM WILDLIFE WARDEN

ROURKELA FOREST DIVISION, ROURKELA, SUNDARGARH, ODISHA

Phone No. 0661-2664637, Fax No. 0661-2664638, e mail- dfo.rourkela@odisha.gov.in

To Letter No 187 / 4F (Misc) Dt 04.01.2025

The Additional District Magistrate,
Sundargarh.

Sub: - Regarding submission of action taken report in Appeal No.09/2024/EZ (IA No.94/2024/EZ) filed by Chittaranjan Mahanta & others.

Ref: - Your Letter No.4748 dt.09.12.2024.

Sir,

In inviting a reference to the letter on the above captioned subject, following submissions are made to the averments made in Para-14, 15, 16 and 17 of the Appeal No.09/2024/EZ (IA No.94/2024/EZ) filed by Chittaranjan Mahanta & others in the Hon'ble Court of NGT, Eastern Zone, Kolkata.

In response to averment made in Para-14, it is submitted that the Purnapani-Bhudhikhutini-Samardari Protected Forest (PF) and the Kukia Reserved Forest (RF) are located close to the proposed site. According to the compartment history available in the Rourkela Forest Division, these forests fall under the Dry Peninsular Sal Forest category, with a canopy density of less than 0.4. These forests are designated for rehabilitation and plantation under the working circle respectively. Records from the state forest department indicate that no endemic flora or fauna are present in this area. As such, the proposed project is not expected to have any significant adverse impact on the flora and fauna of the nearby forests. Furthermore, the implementation of a proper ecological restoration plan can mitigate any potential environmental and social concerns.

In response to averment made in Para-15, it is submitted that during discussions with the villagers, some mentioned that an elephant had visited the forests of their village in the past year. Additionally, the villagers reported having spotted a wild boar a few months ago. According to the Man-Animal Conflict report for the years 2020-2023, two cases of crop damage were reported in Nuagaon village, and one case was reported in Kapanda village during the year 2020-21.

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Assistant Collector Judicial

P/2

However, the report indicates that no Man-Animal conflict cases have been reported in the years 2021-22 or 2022-23 in this area.

Upon further discussion with the villagers and a site visit, it was observed that the area in question does not hold significant value from a wildlife perspective. Additionally, the proposed site is not part of a National Park, Wildlife Sanctuary, Critical Wildlife Habitat, Elephant, or Tiger Corridor. It is also not located within the Eco-Sensitive Zone of any protected area. The nearest Protected Area (PA) is Badrama, which is located approximately 50 km from the proposed site. Therefore, it is concluded that the proposed plant will not have any significant impact on wildlife. Further, a holistic site-specific wildlife conservation plan can be submitted to mitigate the adverse impact of the project in consultation with local stakeholders by the state forest department in suppression to the earlier submitted plan vide Memo No.-7846 dtd.20.09.2022 of the Divisional Forest Officer, Rourkela.


In response to averment made in Para-16, the reply may be obtained from the State Pollution Control Board, Regional Office, Rourkela.

In response to averment made in Para-17, it is submitted that the User Agency has paid Rs. 57,07,036.00 to the Forest Department through Odisha Industrial Development Corporation towards Royalty of trees and damaged caused to the plantations as detailed below instead of replantation of trees.

Sl. No.	Description of Item	No. of trees/Ha.	Amount (in Rs.)
1.	Royalty	5,856 nos. of trees	12,48,781.00
2.	OWP Plantation	14.0987 Ha. @ Rs. 1,93,738 per Ha.	27,31,453.94
3.	IWP Plantation	29.7079 Ha. @ Rs. 58,126 per Ha	17,26,801.40
Total			Rs. 57,07,036.34 or say Rs. 57,07,036.00

Regarding the payment of Environmental Compensation for loss caused to the environment was taken care by the Expert Appraisal Committee of MoEF & CC while granting Environmental Clearance under the provisions of the EIA Notification, 2006 vide File No IA-J-11011/59/2021-IA-II (IND-I) ON DATED 13.05.2024. (Copy Enclosed as Annexure-I)

This is for favour of your information and necessary action.
Encl: As above

Yours faithfully,

 04/01/25
 Divisional Forest Officer,
 Rourkela Division.

True Copy Attested

04/01/25
 Assistant Collector Judicial
 Collectorate Sundargarh



F

STATE POLLUTION CONTROL BOARD, ODISHA
(Department of Forest, Environment & CC, Government of Odisha)
REGIONAL OFFICE, ROURKELA
At-Near Panposh Hockey Chowk, PO-Panposh
Rourkela - 769004, Dist-Sundargarh, Odisha

No. 5621 / NGT-98/2021-22

Date 12/12/2024 By Speed Post/E-Mail

To

The Collector & District Magistrate
Sundargarh

Sub: Submission of inspection report on M/s Kai International Pvt. Ltd., as per the allegations made by Sri Chitaranjan Mahanta & Othrs. in appeal No.09/2024/EZ (IA No.94/2024/EZ) dtd.13.11.2024 of Hon'ble NGT, Eastern Zone Bench, Kolkata - Reg...
Ref: Letter from Addl. District Magistrate, Sundargarh vide No.4748 dtd. 09.12.2024 and letter No.4676 dtd.06.12.2024.

Sir,

In inviting reference to the subject cited above, it is to intimate that, M/s Kai International Pvt. Ltd, At-Kapanda, Dist-Sundargarh was inspected on dtd.10.12.2024 to verify the facts/ made by Sri Chitaranjan Mahanta & Othrs. in appeal No.09/2024/EZ (IA No.94/2024/EZ) dtd.13.11.2024 of Hon'ble NGT, Eastern Zone Bench, Kolkata. The inspection report is submitted herewith for your kind information and necessary action.

Yours faithfully,

Encl:- As Above

Hallik
11-12-24
Regional Officer

Memo No. 5622 /Date 12/12/2024

Copy forwarded to The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar-12 for favour of kind information.

Hallik
11-12-24
Regional Officer

Memo No. 5623 /Date 12/12/2024

Copy forwarded to the Sri B. P. Pattjoshi, Legal Advisor/ Sr. Law Officer L-II, Legal Cell, State Pollution Control Board, Odisha, Bhubaneswar-12 for kind information.

Hallik
11-12-24
Regional Officer

True Copy Attested

In
Assistant Collector Judicial
Collectorate, Sundargarh

**INSPECTION REPORT OF M/S. K A I INTERNATIONAL PVT. LTD. AT- KAPANDA,
PO-TAHASIL LAHUNIPARA, DIST. SUNDARGARH.**

M/S. K A I International Pvt. Ltd., At-Kapanda, PO-Tahasil. Lahunipara, Dist. Sundargarh was inspected on dtd.10.11.2024 to verify the facts/allegations made by Sri Chitaranjan Mahanta & Othrs. in appeal No.09/2024/EZ (IA No.94/2024/EZ) dtd.13.11.2024 of Hon'ble NGT, Eastern Zone Bench, Kolkata and also to verify the operational status of the industry in connection with. Mr. Harihar Dash, GM (HR) and Mr. Dilip Mishra, Sr. Manager (HR) of the Industry were present during the Inspection.

Observation made during inspection w.r.t issues raised in appeal No.09/2024/EZ (IA No.94/2024/EZ) dtd.13.11.2024:-

*As per the abovementioned order, State pollution Control Board, Odisha, Regional Office, Rourkela has not been impleaded as party respondent.

I.A. No Nil of 2024

No comments.

Appeal No. 09/2024/EZ

13.No comments

14.M/s. KAI International has been allotted 117.00 Acres land through IDCO, Bhubaneswar vide allotment letter No. IDCO/HO/P&LA-E-7751/2019-21/12687 Dated 06.08.2021 to set up Iron Ore Beneficiation Plant of capacity 1.5 Million TPA and Iron Ore Pelletisation Plant of capacity 1.2 Million TPA and Producer Gas plant-27000Nm³/hr in Vill.-Kapanda, Tahasil-Lahunipara, Dist. Sundargarh. (Copy Enclosed) The allotted land Kisam is PATIT which is non-forest land as per Letter No. 1796 Dated 03.09.2021 issued by Tahasildar, Lahunipara, Dist. Sundargarh. (Copy Enclosed)

The public hearing proceedings of M/s KAI International Pvt. Ltd., for its aforesaid green filed project held on dtd. 24.05.2022 (10.00AM) along with soft copies in English and Odia, Video Shooting and written representation of public present during meeting etc., was sent to Member Secretary, S.P.C.B. Bhubaneswar vide this office letter No.1798 dtd. 21.06.2022 for onward submission to Ministry of Environment and Forest, Climate Change, New Delhi.

Subsequently MoEF & CC has granted environmental clearance for Greenfield Project For Installation Of Iron Ore Beneficiation Plant- 1.5 MTPA Throughput

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ks
Assistant Collector Judicial
Collectorate, Sundargarh

(1.16 MTPA High Grade Ore) Iron Ore Pelletization Plant - 1.2 MTPA and Producer Gas Plant -27,000 Nm³/hr by M/s KAI International Private Limited vide their file No:IA-J-11011/59/2021-IA-II (IND-I) on dtd. 13.05.2024.

State Pollution Control Board, Odisha has neither granted Consent to Establish/Consent to Operate for abovesaid facilities nor the industry has applied for the same. It was also observed that Kokia Reserve Forest is located at distance of about 160 meter (eye estimation) from the proposed project site and Purunapani Budhikutuni Samardari Juniani Protected Forest is located at distance of about 200 meter (eye estimation) from the proposed project site.

15. Pollution Control Board has neither granted Consent to Establish and Consent to Operate for abovesaid facilities nor the industry has applied for the same.
16. The industry has constructed temporary boundary wall with pillar and slab of about 500 meter over the allotted plot to secure the land. There is no other construction activity found during the inspection except levelling of ground. However, it was observed during inspection that one house was constructed by Mr. Krushna Munda under Pradhan Mantri Awas Yojana-Gramin as intimated by the Sr. Manager (HR). Mr. Dilip Mishra, Sr. Manager (HR), informed during inspection that as per order issued by the Hon'ble National Green Tribunal, Eastern Zone on dtd. 08.10.2021, the industry has also stopped construction of temporary boundary wall.
17. No comments.



Er. B.K Bhoi, D.E.E
Dy. Env. Engg.



Dr. A. K. Mallick
Addl. Chief Env. Scientist and Regional Officer

True Copy Attested


Assistant Collector Judicial
Collectorate, Sundargarh



सत्यमेव जयते

File No: IA-J-11011/59/2021-IA-II(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Date 13/05/2024



To,

M/s KAI INTERNATIONAL PRIVATE LIMITED
CCC-23,CIVIL TOWNSHIP,ROURKELA SUNDARGARH ODISHA, Kapanda, SUNDARGARH,
ODISHA, , 769004
Email: info@groupkalinga.com

Subject:

Greenfield Project For Installation Of Iron Ore Beneficiation Plant- 1.5 MTPA Throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA And Producer Gas Plant – 27,000 Nm³/hr by M/s KAI International Private Limited, located at Village - Kapanda, Tehsil – Lahunipara, District - Sundergarh, Odisha - Grant of Environmental Clearance under the provisions EIA Notification, 2006 -regarding.

Sir/Madam,

This refers to your proposal no IA/OR/IND1/452282/2023 dated 14.11.2023 along with copy of EIA report, Forms (Part A, B and C) seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. Further, the PP has uploded the information on Parivesh Portal on 15.01.2024.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A1006OR5113146N
(ii) File No.	IA-J-11011/59/2021-IA-II(IND-I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	3(a) Metallurgical Industries (ferrous and non ferrous),2(b) Mineral beneficiation
(vi) Sector	Industrial Projects - 1 Greenfield Project For Installation Of Iron Ore Beneficiation Plant- 1.5 MTPA Throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA And Producer Gas Plant – 27,000 Nm ³ /hr Located At Village - Kapanda, Tehsil – Lahunipara, Dist. - Sundergarh, Odisha By M/s KAI International Private Limited
(vii) Name of Project	

True Copy Attested

Assistant Collector Judicial
Collectorate Sundargarh

(viii) Name of Company/Organization	KAI INTERNATIONAL PRIVATE LIMITED
(ix) Location of Project (District, State)	SUNDARGARH, ODISHA
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is covered schedule S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous), and 2(b) Mineral Beneficiation under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

4. The proposal was initially being considered in 49th meeting of the EAC for Industry-I sector held on 28th – 29th November, 2023. Proposal was deferred for want of additional information. Based on the additional information submitted, the proposal was again considered in the 51st meeting of the EAC for Industry-I sector held during **2nd-4th January, 2024**, wherein the Committee, after detailed deliberations, **recommended** the proposal. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>. As per the Joint Field verification report and DFO letter dated 12/09/2023 the project land of 47.74 Acre is non-forest land of kizam patit.

5. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry I Sector) are given at **Annexure 1**, Unit configuration and capacity are given at **Annexure II** and PH action plan given at **Annexure III**.

6. The EAC, in its meeting held during **2nd to 4th January, 2024**, inter-alia, deliberated the following:

(i) The instant proposal is for setting up of a greenfield project for installation of Iron Ore Beneficiation Plant- 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm³/hr.

(ii) The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

(iii) The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

(iv) The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

(v) The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.

(vi) Total land required for project is 19.32 ha. (47.74 Ac) which is a IDCO Land (Industrial land) and is under the possession of the company. Land Agreement made between IDCO & KIPL as per land allotment letter no. IDCO:HO:P&A:LAE:7751/2019 dated 06.08.2021.

(vii) Village Daldali Sai is at a distance of 0.5 km in the SW of the project site along with other sensitive areas such as Samaradari Juniani PF (0.41 Km, E), Kukia R.F (0.12 Km (NW) etc. within the study area of the project site. The EAC is

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of the opinion that PP shall prepare and strictly implement the environmental safeguard measures to minimise the impact on the project activities on these sensitive areas.

(viii) Brahmani River is at a distance of 1.6 km in West of the project site along with other water bodies within the study area of the project site. The EAC is of the opinion that the water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be prepared and submitted.

(ix) Water requirement is proposed as 1180 m³/day which is to be sourced from Brahmani River. The EAC deliberated on the water requirement is of the opinion that PP shall obtain necessary permission from the Competent Authority in this regard. No Ground water abstraction is permitted.

(x) The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and is of the opinion that stringent mitigation measures to minimise the pollution shall be strictly implemented.

(xi) There are Schedule-I species like Elephant, Leopard, Sloth bear & Python etc. falling within the study area of the proposed site. Wildlife Conservation Plan has been prepared with a budgetary allocation of Rs. 55.871 Lakhs for 5 years and submitted to PCCF wildlife for approval vide memo no. 7846/ 4F (Misc.), dated 20.09.2022.

(xii) The PP has submitted that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Remaining trees available in the project site are 2472 nos. Budget earmarked for plantation of trees over an area of 8.78 Ha. are Rs.68.17 Lakhs. Against tree felling of 1500 trees, Compensatory afforestation will be done in the ratio of 1:10 i.e. 15000 number in consultation with the State Forest Department. Budget for Compensatory afforestation is Rs. 52.50 Lakhs. Hence total budget for green belt development will be Rs. 120.67 Lakhs (say 121 Lakhs) The greenbelt and plantation area will be 8.78 ha (21.7 acres) i.e. 45.4% of the total plant area of 19.32 ha. (47.74 acres). The EAC deliberated on the greenbelt layout plan along with action plan and the budget earmarked and is of the opinion that greenbelt shall be completed within a span of one year.

(xiii) The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.

(xiv) The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.

(xv) The EAC noted that a litigation bearing Original Application No. 94/2021/EZ was filed by applicant (Mr. Chittaranjan Mahanta & Others) at Honourable NGT, Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneswar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this regard, the EAC deliberated all the issues pertaining to the case and accordingly suggested various mitigation measures in this regard while deliberating the EC proposal.

(xvi) The EAC deliberated on the other ADS reply submitted by the project proponent and found it satisfactory.

(xvii) The EAC was informed about a representation received by the Ministry, raising concerns about the project. The EAC recommended that the issues raised be shared with the project proponent, who provided a detailed pointwise reply on 04.01.2021 through written submission, which was deliberated by the EAC and subsequently found to be satisfactory by the EAC.

(xviii) The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

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(xix) The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

(xx) The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

7. The EAC, in its 51st meeting of Expert Appraisal Committee (Industry-1 Sector) held during **2nd to 4th January, 2024**, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions based on project specific requirements.

8. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance** for instant proposal of **M/s KAI International Private Limited** under the provisions of EIA Notification, 2006 subject to **specific conditions and general conditions at Annexure IV**.

9. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

13. This issues with approval of the competent authority.

(Dr. R. B. Lal)
Scientist 'F'/ Director
Tel: 011-20819346
Email-rb.lal@nic.in

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Copy To

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar, Odisha
2. Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
3. Principal Chief Conservator of Forests & HoFF, Aranya Bhawan, Chandrasekharpur, Bhubaneswar - 751 023, Odisha
4. The Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar - 751023 Odisha
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 Odisha.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
9. District Collector, Sundergarh , Odisha.
10. Guard File/Monitoring File/ Parivesh Portal /Record File.

(Dr. R. B. Lal)
Scientist 'F' / Director

Annexure 1

Additional EC Conditions

1. This EC is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
2. This EC granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

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Annexure I

The salient features of the proposal as presented during the meetings of EAC

S. No.	Particulars	Details		
a.	Terms of Reference for undertaking EIA study	29.11.2021		
b.	Period of baseline data collection	October to December 2021		
c.	Date of Public Consultation	24.05.2022		
d.	Action plan to address the PH issues	An amount of Rs. 520 Lakhs has been earmarked for implementation of the commitments made during Public Hearing and need based activities. Detail of activities proposed attached as Annexure III .		
e.	Location of the project	Village - Kapanda, Tehsil - Lahunipara, District - Sundergarh, Odisha		
f.	Latitude and Longitude of the project site	Pillar No.(s)	Latitude	Longitude
		1	21°53'28.44"N	84°52'15.80"E
		2	21°53'25.49"N	84°52'16.45"E
		3	21°53'21.00"N	84°52'17.41"E
		4	21°53'17.11"N	84°52'22.04"E
		5	21°53'11.30"N	84°52'29.12"E
		6	21°53'11.40"N	84°52'35.21"E
		7	21°53'17.15"N	84°52'35.23"E
		8	21°53'22.78"N	84°52'35.20"E
		9	21°53'23.68"N	84°52'30.77"E
		10	21°53'23.86"N	84°52'26.76"E
		11	21°53'29.01"N	84°52'26.29"E
		12	21°53'28.77"N	84°52'20.69"E
g.	Total land	Total land required for project- 19.32 ha. (47.74 Ac) of IDCO Land.		
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Acquired Land: 19.32 ha. (47.74 Acre) Total Land is under possession of KAI International Pvt. Ltd.		
i.	Existence of habitation & involvement of R&R, if any	Project Site: There is no existence of habitants identified within the Project site.		
		Study Area:		
		Habitation	Distance	Direction
	Daldali Sai	0.5 Km	SW	
	Nuagan	1.3	S	

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S. No.	Particulars	Details		
		Kapanda	1.5	SW
		Tikayatpali	2.8	NNE
		Talabahali	2.9	E
j.	Elevation of the project site	193 m to 252m AMSL		
k.	Involvement of Forest land if any.	There is no forest land involved within the plant boundary.		
l.	Water body exists within the project site as well as study area	Study Area: Brahmani River- 1.6 Km (W) Amrurhi Nala- 3.1 Km (NNE) Katangamunda Nala- 3.4 Km (NW) Rukura River- 4.3 Km (S)		
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	No ESZ /ESA /national park/ wildlife sanctuary within 10 km radius. Protected Forest (PF): Samaradari Juniani PF (E)- 0.41 Km Reserve Forest (RF): <ul style="list-style-type: none"> • Kukia R.F*- 0.12 Km (NW) • Dhenkiam R.F- 2.6 Km (W) • Nalghati Rajabasa R.F- 3.3 Km (SW) • Dhenkiam Block R.F- 3.7 Km (NW) • Bhagoth R.F- 6.6 Km (SSW) • Dhanaghar Extension R.F- 6.9 Km (NNE) • Gurunida R.F- 7.9 Km (SW) 		
n.	Project cost	Proposed – INR Rs 341.72 Crores		
o.	EMP cost	Type	Capital (Rs. in Crores)	Recurring (Rs. in Crores)
		Proposed	19.46	1.41
p.	Employment opportunity	500 persons		
q.	Water and Power requirement	(Total)Water –1180KLD, Power –12 MW		

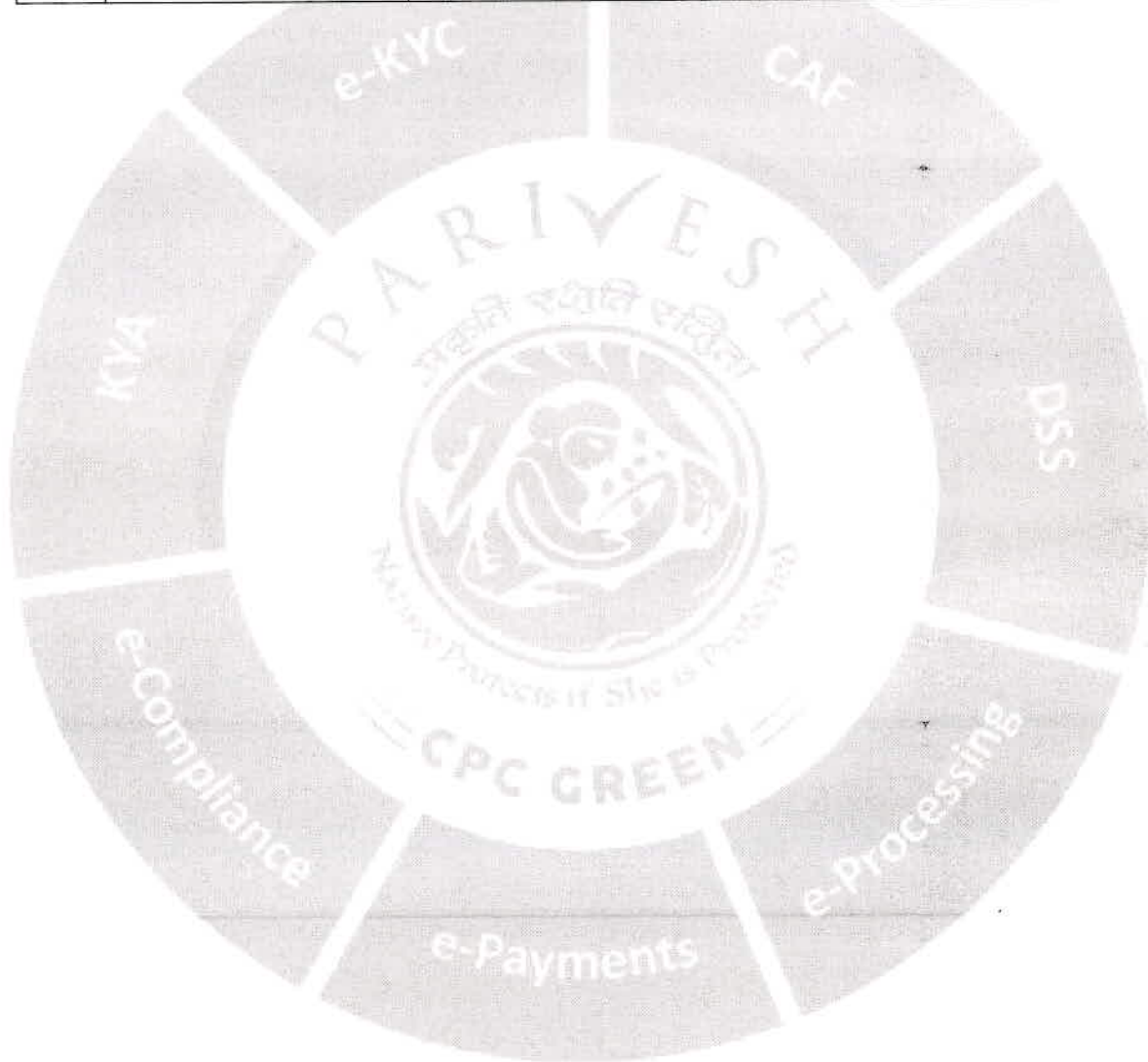
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Annexure II

The unit configuration and capacity of existing and proposed project is given as below:

Sl. No.	Plant Equipment/ Facility	Proposed Units	
		Configuration	Capacity
1	Beneficiation	1 X 1.5 MTPA	1.5 MTPA (throughput) 1.16 MTPA (High grade Ore)
2	Pelletization	2 X 0.6 MTPA	1.2 MTPA
3	Producer Gas Plant	6(5W+1S) x 4,500 Nm ³ /hr	27,000 Nm ³ /hr



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Annexure III

Public Consultation Action plan as per MoEF&CC O.M. dated 30.09.2020

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 st Year	2 nd Year	3 rd Year	
A	Education						
1	High School Transformational Project (smart class, science lab, etc.) partnering with Govt. of Odisha flagship project under Mo School Abhiyaan or Madhyamik Shikshya Abhiyan	Each School Shall be provided with the following- a) 8 nos. of Computers with Table & Chair @ Rs. 50,000/- b) 2 nos. of AC with inverters @ Rs. 60,000/- The 3 schools are- 1. Panchayat High School, Kapanda 2. Upper Graded Primary School, Kapanda 3. Upper Primary School, Tikayatpali	3 School	Rs. 5.2 (At Panchayat High School, Kapanda)	Rs. 5.2 (At Upper Graded Primary School, Kapanda)	Rs. 5.2 (Upper Primary School, Tikayatpali)	Rs.15.6
2	Retrofitting of Classrooms and Digital Classroom	Each year, 2 additional classrooms are proposed for retrofitting in Govt. Primary school with furniture's (1 nos. of Digital Classroom with Projector, digital interactive whiteboard systems, and its teaching software building blocks for digitally connected classroom and facilities @ Rs. 1,15,000/-	3 School	Rs. 2.3 (Panchayat High school, Kapanda)	Rs. 2.3 (At Govt. Primary School, Samardari, village-Tibupada)	Rs. 2.3 (At Gudhiali High School, Village-Rajamunda)	Rs.6.9
3	Improvement in basic amenities & teaching learning materials in Anganwadi center (AWC)	Each AWC shall be provided with - a. Abacus with Teaching Learning Material and Furniture @ Rs.40,000/ b. Painting and infrastructure Development with Drinking Water facility or Toilet facility and Utensils @ Rs.	6 AWCs	Rs. 1.6 (AWCs in Kapanda-I & Kapanda-II)	Rs. 1.6 (AWCs in Darjing & Gaudiniposh-I)	2.5 (AWCs in Gaudiniposh-II & Thiaberna)	Rs.5.7

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S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 st Year	2 nd Year	3 rd Year	
		40,000/- The List of AWCs are Kapanda-I, Kapanda-II, Darjing, Gaudiniposh-I Gaudiniposh-II & Thiaberna. c. Teaching materials @ 45,000 to each AWC in 3 rd year.					
4	Appointment of Private Teachers in Schools	Teachers in 4 Schools (2 Primary & 2 High school)	2 Primary & 2 High school	Rs. 3.4 (2 Primary School in Kapanda & Tikayatpali)	Rs. 1.7 (Panchayat high school)	Rs. 1.7 (Gudhiali High school)	Rs.6.8
5	School Bus	2 School Bus for Panchayat High School & Tikayatpali Primary School. However, District Education Officer shall be consulted for finalizing the School.	3 School Bus	Rs. 8.1 Gudhiali High School	Rs. 8.1 Panchayat High School	Rs. 8.1 Tikayatpali Primary School	Rs.24.3
	Sub Total (Education)			20.6	18.9	19.8	Rs. 59.3
B	Health						
1	Ambulance	1 Ambulance serving the peripheral villages to be positioned at KAI Plant and 2 Ambulance at Kapanda GP & Nuwagan GP respectively.	3 Nos.	Rs.20.3	Rs.20.3	Rs. 20.3	Rs.60.9
2	Health camp	2 Health Camps per year with a focus on Kapanda, Fatajharan, Tikayatpali,	6 health Camps	Rs. 2.1 2 Health Camps Under Kapanda G.P,	Rs. 2.1 2 Health Camps Under Fatajharan GP.	Rs. 2.2 2 Health Camps Under Tikayatpali G.P	Rs.6.4
3	Setting-up a Dispensary	Setting up a Dispensary serving Plant workers and local Community	3 Nos.	Rs. 29.1 Nearby Kapanda Village area	Rs. 29.1 Nearby Nuwagan Village area	Rs. 29.1 Nearby Tikayatpali Village area	Rs.87.3
	Sub Total (Health)			51.5	51.5	51.6	Rs.154.6

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S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 st Year	2 nd Year	3 rd Year	
C	Drinking Water						
1.	Purified Drinking Water Facility at Public Places	In total 3 nos of Purified Drinking Water shall be installed at strategic public locations. Each Facility shall have a purifier machine. The locations are Kapanda Village, Fatajharan Village, Tikayatpali Village, Nuwagan & Talbahali. This location may change considering the number of floating population.	5 Nos	Rs. 8.9 (Kapanda & Fatajharan Village)	Rs. 8.9 (Tikayatpali & Nuwagan Village)	Rs. 4.5 (Talbahali Village)	Rs.22.3
2.	Installation of new Bore well & Hand Pump with sintex tank	In total 6 nos. of Hand pumps shall be installed at locations are Kapanda Village, Fatajharan Village, Tikayatpali Village, Nuwagan & Talbahali. This location may change considering the number of floating population.	5 village	Rs. 2.9 (Kapanda & Fatajharan Village.)	Rs. 2.9 (Tikayatpali & Nuwagan Village)	Rs. 1.4 (Talbahali Village)	Rs. 7.2
	Sub Total (Drinking Water)			11.8	11.8	5.9	29.5
D	Environment						
1	Rain Water Harvesting in Govt. Schools and Govt. Institutions	Rain Water Harvesting shall be taken-up in 30 schools/Govt Offices/Govt Institutions @ Rs. 28,000/-	30 School s/ Institution/ Offices	Rs. 2.8 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs.2.8 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs. 2.8 (10 Nos of schools/ Govt Offices/ Govt Institutions)	Rs. 8.4
2	Plantation/Afforestation Drive (including sampling and protection like tree guard etc)	30 Schools or Govt. offices or Govt. Institution shall be covered within 3 years @80 trees in each school (Rs. 300/ trees)	30 School s/ Institution/ Offices	Rs. 2.4 (10 Nos of schools/Govt Offices/Govt Institution s)	2.4 (10 Nos of schools/Govt Offices/Govt Institutions)	2.4 (10 Nos of schools/ Govt Offices/ Govt Institutions)	Rs. 7.2
3.	Garbage collection from villages and suitable disposal arrangement	Under Bharat Swachata Abhiyan 3 villages near plant locality & 3 schools	3 Village s & 3	Rs. 0.8 (4 plastic dustbin & 1	Rs. 0.8 (4 plastic dustbin & 1 dumpster	Rs. 1.0 (4 plastic dustbin & 1 dumpster	Rs. 2.6

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S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 st Year	2 nd Year	3 rd Year	
		provided plastic Dustbin @ Rs. 5000/- and Steel dumpster Garbage Container @ Rs. 55,000/-	Schools	dumpster Garbage container in Kapanda Village. 1 Plastic dustbin in Primary School in Kapanda)	Garbage container in Nuwagan Village. 1 Plastic dustbin in Panchayat high school)	Garbage container in Tikayatpali Village. 1 Plastic dustbin in Tikayatpali Primary school)	
	Sub Total (Environment)			Rs. 6.0	Rs. 6.0	Rs. 6.2	Rs. 18.2
E	Livelihood						
1	Promotion of Income Generation Activities- Tailoring & embroidery etc. & Provision of different skills of women members of SHG along with market linkage	150 interested women beneficiaries within 10 SHG members of neighbouring GP shall be trained within 2 years i.e. 5 Group with 10 member in each group shall be trained every year	150 Women	Rs. 14.1 (50 Nos. of Under Nuwagan G.P)	Rs. 14.1 (50 Nos. of Under Kapanda G.P)	Rs. 14.1 (50 Nos. Under Tikayatpali G.P)	Rs. 42.3
2	Farmers input support for improving the yield for better return	200 interested and selective farmers shall be provided with inputs for 3 years	200 Farmers	Rs. 11.7	Rs. 11.7	Rs. 11.8	Rs. 35.2
3	Initiatives for promotion of Millet through farmers along with market support.	Creating Millet hub for collection & Marketing	3 Nos.	15 (Kapanda Village)	15 (Nuwagan Village)	15 (Fatajharan Village)	Rs. 45
	Sub Total (Livelihood)			Rs. 17.8	Rs. 17.8	Rs. 17.9	Rs. 122.5
F	Infrastructure						
1	Community Centre /youth club house	Amenities in Community Centre & Yoga teacher deployment in Community Centre	3 Nos.	25 (Kapanda Village)	25 (Nuwagan Village)	25 (Fatajharan Village)	Rs. 75
2	Village Solar Street Lights	Solar Streetlights at nearby villages @ 100 Street lights/ Year	300 Solar Streetlights	Rs. 20.3	Rs. 20.3	Rs. 20.3	Rs. 60.9
	Sub Total (Infrastructure)			Rs.31.6	Rs.31.6	Rs.31.6	Rs. 135.9
	GRAND TOTAL			Rs. 139.4	Rs. 137.7	Rs. 132.8	Rs. 520 Lakh (Rs. 5.20 Crore)

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Annexure IV

Specific conditions and general conditions

A. Specific Condition:

- i. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
- ii. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- iii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iv. PP shall strictly adhere to the Joint Committee's observations and recommendations as outlined in its report in the matter of litigation bearing Original Application No. 94/2021/EZ filed at Honourable NGT.
- v. Village Daldali Sai is at a distance of 0.5 km in the SW of the project site along with other sensitive areas such as Samaradari Juniani PF (0.41 Km, E), Kukia R.F (0.12 Km (NW) etc. within the study area of the project site. Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.
- vi. Brahmani River is at a distance of 1.6 km in West of the project site along with other water bodies within the study area of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- vii. The water requirement of 1180 m³/day which shall be sourced from Brahmani River. PP shall obtain necessary permission from the Competent Authority in this regard. No Ground water abstraction is permitted.
- viii. Three tier Green Belt shall be developed in at least 33% of the project area in a period of one year all along the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards sensitive areas nearby project site. Compliance

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status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

- ix. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 5.20 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- x. PP shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village.
- xi. The recommendations of the approved Site-Specific Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xii. PP shall obtain permission from the State Forest Department for any tree felling involved in the project.

B. General Conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

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- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xi. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xiv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xv. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvi. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm^3 and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xvii. Following additional arrangements to control fugitive dust shall be provided:
 - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.

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III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
- ix. Tailing management plan shall be implemented as included in EIA report.
- xviii. Tailings from Iron Ore beneficiation plant shall be dewatered in filter press and no slime /tailing pond shall be permitted.
- xix.

IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

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V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

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- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

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xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



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Signature Not Verified

Digitally Signed by : Dr R B Lal
Member Secretary, MoEFCC (EC)

Date: 13/05/2024

Assistant Collector Judicial
Collectorate, Sundargarh